

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3961
TO BE ANSWERED ON DECEMBER 19, 2024**

CONSTRUCTION OF NEW HOUSES UNDER PMAY-U 2.0

NO. 3961. ADV. CHANDRA SHEKHAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the budgetary provisions made by the Government are adequate to meet the pressing housing demands of economically weaker sections, including SC and ST populations keeping in view the goal of constructing One crore houses under PMAY-U 2.0 with an overall investment of Rupees ten lakh crore; and**
- (b) if so, the manner in which the Government evaluate the impact of this financial assistance on improving housing conditions for these communities over the next five years along with the way to ensure accountability in this regard?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

- (a) & (b): ‘Land’ and ‘Colonisation’ are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since June 25, 2015 to provide pucca house in urban areas across the country.**

Learning from the experiences of PMAY-U, MoHUA has launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 to provide Central Assistance to one crore additional households of EWS/LIG/MIG categories to construct, purchase and rent a house at affordable cost in urban areas across the country through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). As on date, 29 States/UTs have signed Memorandum of Agreement (MoA) to implement PMAY-U 2.0 as per scheme guidelines. The scheme guidelines are available at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

As per scheme guidelines of PMAY-U 2.0, preference under the scheme is given to Widows, single women, Persons with Disabilities, Senior Citizens, Transgenders, persons belonging to Scheduled Castes/ Scheduled Tribes, Minorities and other weaker and vulnerable sections of the society. Special focus will be given to Safai Karmi, Street Vendors identified under PM SVANidhi Scheme and different artisans under PM Vishwakarma Scheme, Anganwadi workers, building and other construction workers, residents of slums/chawls and other groups identified during operation of PMAY-U 2.0.

Sufficient funds were provided as per the need under PMAY-U for construction of houses and similarly, sufficient budget has been provisioned under PMAY-U 2.0.

As per the scheme guidelines of PMAY-U 2.0, Social Audit of the projects by States/UTs through a transparent process is provisioned for assessment of inclusivity, transparency, accountability and transformational impact on the lives of beneficiaries. In addition, a Mid-Term evaluation of the scheme is also provisioned to assess the impact on the beneficiaries including urban poor.
